

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 05/2010

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)

...Appellant

Vs.

AERA & Ors.

.... Respondents

Appearance: Mr. Sakya Chaudhuri with Mr. Gautam Chawla, Advocates
for the Appellant.
Mr. Naresh Kaushik, Advocates for Respondent No.1.
Mr. Varun Singh, Advocate for R-3 & R-6
Ms. Rameeza Hakeem, Advocate for R-5
Mr. Vikram Ganguly, Advocate for R-8
Mr. Sanjay Kapur with Ashmi Mohan, Advocates for R-7 &
R-9

ORDER

21st September 2012

At the request of the counsel for the Appellant, the matter is adjourned to 28th September, 2012.

(Justice V.S.Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 06/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL) ...Appellant

Vs.

AERA Respondent

Appearance: Mr. Sakya Chaudhuri with Mr. Gautam Chawla, Advocates
for the Appellant.

Mr. Naresh Kaushik, Advocate for Respondent

ORDER

21st September 2012

At the request of the counsel for the Appellant, the matter is adjourned to 28th September, 2012.

(Justice V.S.Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 04/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 06.03.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

All Kerala Cargo Movers Association & Anr. ...Appellants

Vs.

AERA & Anr. Respondents

Appearance: Mr. Kuriakose Varghese with Rayjith Mark, Advocates for
the Appellants.
Mr. Naresh Kaushik, Advocate for Respondent No.1.
Ramesh Babu M.R., Advocate for R-2.

ORDER

21st September 2012

Heard the learned counsel for both the parties.

Orders reserved.

(Justice V.S.Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 05/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 06.03.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

All Kerala Cargo Movers Association & Anr. ...Appellants

Vs.

AERA & Anr. Respondents

Appearance: Mr. Kuriakose Varghese with Rayjith Mark, Advocates for
the Appellants.
Mr. Naresh Kaushik, Advocate for Respondent No.1.
Ramesh Babu M.R., Advocate for R-2.

ORDER

21st September 2012

Heard the learned counsel for both the parties.

Orders reserved.

(Justice V.S.Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member